

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(S)

REGN. NO. O.A. 20/87.

DATE OF DECISION: 30th July, 1992.

Udik Chand.

.... Petitioner.

Versus

U.O.I. & Ors.

.... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

.... Shri R.L. Sethi,
Counsel.

For the Respondents.

.... None.

JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The petitioner was appointed as a Khalasi on 22.1.1979.

In due course, he became helper on 28.3.1983. He passed the trade test and thereafter he was promoted on officiating basis as Fitter on 16.12.1983. By the impugned order (Annexure-I) he has been reverted. Hence, this petition.

2. The stand taken in the reply filed by the respondents is that the matter was examined on a complaint from the recognized Union that 20 persons junior to the petitioner have been ignored in the matter of promotion and the petitioner who is junior has been promoted. On examination, they found that the petitioner was appointed on 22.1.1979 whereas those appointed on or before 29.12.1978 were due to be promoted to the grade of Rs. 210-290. It is in this background that the petitioner has been reverted. There is only general denial in the

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rejoinder. We are satisfied that the authorities had to set right the mistake committed in ignoring the claim of the seniors of the petitioner. Hence, we do not find any infirmity/reverting the petitioner. It is likely that on the strength of the interim order passed in the O.A., he having continued on the post, his turn for promotion would have come. Be that as it may, the order of reversion cannot be faulted. This petition fails and is, therefore, dismissed. No costs.

Sukanya
(I.K. RASGOTRA)

MEMBER(A)

SRD
300792

Malimath
(V.S. MALIMATH)
CHAIRMAN